TRIPURA STATE LEGAL SERVICES AUTHORITY (CONDITIONS OF SERVICE AND THE SALARY AND ALLOWANCES OF THE OFFICERS AND OTHER EMPLOYEES RULES, 2012)

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Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, December 13, 2012 A.D., Agrahayana 22, 1934 S.E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA LAW DEPARTMENT SECRETARIAT :AGARTALA

No.F.2(15)-LAW/ESTT.2/2011(Part)

Dated, Agartala, the 12th December, 2012.

NOTIFICATION

In exercise of the powers conferred by sub-section (2) of Section 28 of the Legal Services Authorities Act. 1987 (Act No. 39 of 1987) read with rules 9, 12(1), 14 & 17 of the Tripura State Legal Services Authorities Rules. 1998, the State Government, in consultation with the Chief Justice of the Gauhati High Court, hereby makes the following rules, to regulate the method of recruitment and prescribe the salary and allowances and other conditions of service of the officers and other employees of the Tripura State Legal Services Authority. High Court Legal Services Committee, District Legal Services Authorities and the Sub-Divisional Legal Services Committees, namely:-

1. Short title and commencement -

- These rules may be called the Tripura State Legal Services Authority (Conditions of Service and the Salary and Allowances of the Officers and other Employees) Rules.
 - They shall come into force on the date of their publication in the Official Gazette.
 - 2. Application. These rules shall apply to all persons appointed to the service including the existing Legal Services Workers of Grade - I and - II and Group - D, whether temporary or permanent, included in such service before or after the commencement of these rules, except the officers of Tripura Judicial Service posted on deputation.
 - 3. Definitions (1) In these rules, unless the context otherwise requires,
 - a) 'Act' means the Legal Services Authorities Act. 1987 (39 of 1987):
 - b) 'direct recruitment' means recruitment otherwise than by promotion or transfer and it includes recruitment by absorption:
 - c) Executive Chairman means the Executive Chairman of the Tripura State Legal Services Authority nominated under clause (b) of sub-section (2) of section 6 of the Legal Services Authorities Act. 1987:
 - d) 'Gazette' means the Tripura Gazette:
 - e) Member-Secretary means the Member-Secretary of the Tripura State Legal Services Authority appointed under sub-section (3) of section 6 of the Legal Services Authorities Act. 1987:
 - D. "Officers and other employees" mean the officers and other employees appointed to the service including the existing Legal Services Workers of Grade-I & Grade-II &

Books 0022306



Group-D, whether temporary or permanent, included in such service before or after the commencement of these rules excluding the officers of Tripura Judicial Service posted on deputation.

- g) Existing Legal Services Workers Grade-I corresponds to UDC and Legal Services Workers Grade-II corresponds to LDC - cum Typist respectively.
- h) 'section' means a section of the Act:
- i) 'Service' means service under the Tripura State Legal Services High Court Legal Services Committee, District Legal Services Authorities, and the Sub-Divisional Legal Services Committees:
- j) "Schedule" means the schedule annexed to this rules.
- k) 'State Government' means the Government of Tripura.
- (2) All other words and expressions used and not defined herein but defined and the Act shall have the same meaning respectively assigned to them in the Act.
- 4. Interpretation Unless the context otherwise requires, the General Clauses Act, 1897 with its all subsequent amendments shall apply for the interpretation of these rules.
- 5. Officers and other employees The Officers and other employees of the Tripura State Legal Services Authority. High Court Legal Services Committee. District Legal Services Authorities and Sub-Divisional Legal Services Committees shall be as specified in the first
- 6. Appointing Authority All appointments to the service and promotions therein shall be made by the Member-Secretary in consultation with the Secretary, High Court Legal Services Committee in case of High Court Legal Services Committee, the concerned District Secretary and the concerned Chairman of the Sub-Divisional Legal Services Committee incase of the Sub-Divisional Legal Services Committee with the approval of the Executive Chairman.
 - 8. Method of recruitment, age limit and other qualifications, etc -
- and officto the appointment and promotion in the service shall be as specified in the
 - (ii) The syllabus and rules for the competitive examination for appointment to the service shall be as specified in the Third Schedule.
- (iii) The applications for such examinations shall be invited by the Member Secretary we by advertising the posts in such manner as he may deem fit and the applications shall be as in Form -A' annexed to the Fourth Schedule.
- 9. Disqualification for appointment No person shall be eligible for appointment to the isservice in appointment to its
 - (a) unless he / she is a citizen of India; or

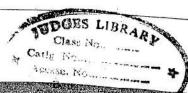
- (b) if he / she has been dismissed from service by the Government, High Court,
- (c) if he / she has been convicted of an offence involving moral turpitude; or
- (d) if he / she has more than one spouse living unless permitted by law governing
- 10. Probation, officiation and confirmation.- (1) Every person appointed to the service by absorption from amongst the existing officers and other employees or by other modes of direct recruitment shall be on probation for a period of two years as indicated against each thou of Rost in the Second Schedule, a cach
 - Every person appointed to the service by promotion shall be on officiating basis for a period of two years.
- At the expiry of the period of probation or officiation, as the case may be, the Executive Chairman shall consider the suitability of the person to hold the post to which he /
- (i) if he / she is found suitable to hold the post, the Member-Secretary, with the the part, the internet approval of the Executive Chairman, shall issue an order confirming his / her
- (ii) if he / she is not found suitable to hold the post to which he / she is absorbed hour the post of which and for appointed or promoted, the Member-Secretary, with the approval of
- (a) if he / she is a promotee, revert him / her to the post held by him / her were the largest half prior to his / her promotion; and
 - (b) if he / she is a probationer, discharge him / her from service: Hall a set utan service

Provided that no person shall be discharged from service on such such the nischarged iron ground without providing him / her a reasonable opportunity of hearing. her a processive organization of maring

11. Promotion - Promotion to all posts shall be made on the basis of seniority-cum-merit unless promotion of a member has been withheld as a penalty.

12. Absorption of existing officers and other employees -

(i) The existing Legal Services Workers of Grade-I & II and Group-D shall be absorbed in the corresponding posts they may be holding in the capacity of Legal Services Workers of Grade - I or Grade - II or Group- D on the commencement of these rules and shall be eligible for pay and allowances and other facilities as admissible to the State Government employees holding equivalent posts provided they fulfill the criteria regarding the age of retirement for such posts. In case the staff concerned employed does not complete 10 years continuous service in the corresponding posts on the date of absorption, he/she will have to be absorbed as a Fixed Pay employee and he/she will get regular scale on completion of further 5 years in the post. However, the staff concerned who has completed 10 years service in the corresponding posts will be absorbed under regular scale in the post.





(ii) The criteria regarding minimum age and qualification prescribed in the second schedule shall not apply for such recruitment by absorption.

(iii) For the purpose of absorption, Post of LD Clerk cum Typist in Group C of the State Government shall be treated as the corresponding post of LSW- Grade- II and the post of UD Clerk shall be treated as the corresponding post of LSW-I.

- (iv) after filling up the posts by absorption as above, the employees remaining unabsorbed shall continue till creation of further posts and their absorption unless their services are dispensed with by the State Authority by this time.
- of officers and other employees from amongst the existing persons their seniority seniority during their appointment and where no such merit list is maintained the seniority shall be determined on the basis of the date of joining and where the date of joining is same, it shall be determined on the basis of the seniority of the candidate in terms of

14. The conditions of service and the Salary and Allowances of Officers and

- The officers and other employees shall be entitled to draw pay and the scale of pay at par with the State Government employees and the scale of pay at par with the State Government employees.
- (ii) In all matters like age of retirement, pension, Death-cum-Retirement of retirement and entitlements the server was to be officers and other employees shall be governed by the State Government rules where the benefits are applicable to persons holding equivalent posts.
- The officers and other employees shall be entitled to such other facilities, allowances and benefits as may be notified by the State Government, from
- Authority shall have the exclusive power to transfer its officers and other employees including the officers and other employees of the District Authority, High Court Legal Services Committee and the Sub-Divisional Committee on its own establishment or on the Divisional Committee, as the case may be. The Member Secretary, with the approval of the Executive Chairman, may make such transfer of the officers and other employees.
- 16. Disciplinary Authority.- The members of the service shall be under the disciplinary control of the Executive Chairman; and disciplinary proceedings, except as otherwise provided in these rules, may be drawn up against them in accordance with the relevant rules

applicable to the officers and other employees of the State Government holding equivalent posts.

17. Power to relax - Where the State Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules or schedule thereto with respect to any class or category of persons or posts.

18. Reservation- Except as otherwise provided in these rules, all appointments by absorption or by the other modes of direct recruitment to the service and promotion under these rules shall be subject to the provisions of the Tripura Scheduled Castes and Scheduled Tribes Reservation Act, 1991 as amended in 2005 and rules made thereunder. In case of direct recruitment or promotion on initial absorption, all the existing staff concerned will be absorbed irrespective of whether required SC/ST Candidates have been appointed or not, but roster is to be prepared showing the short fall for future appointment from those categories.

Provided that the officers appointed by transfer on tenure basis or on deputation shall be governed by the special and other rules applicable to their parent service.

- 19. Other conditions of service. Other conditions of service of the officers and other employees, for which no specific provisions have been provided, shall be regulated in accordance with such rules as are, from time to time, applicable to such officers and other employees of the State Government drawing the pay and allowances in corresponding scales of pay.
- 20. Interpretation If any question arises as to the interpretation of these rules, the decision of the State Government thereon shall be final.

By order of the Governor,

[D.M. Jamatia]

L.R. & Secretary, Law Government of Tripura

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FIRST SCHEDULE

Sanctioned Posts in the Service

SI No.		of Posts		no velajo - za monske	Service Servic	- Corner Calendario	ne en en en en en en en
	.DC ₋ сµm₁Туј	oist (Group-C	TSICA	DLSAs	HCLSC	SDLSCs	Total
	J.D. Clerk (G					12	12
· G	roup-D		1	3			4
180 - 110 a		110	1			12	16
	Annual Charles				Gr	and Total	32

SECOND SCHEDULE

	IA	Name of post	UD Clerk
	2A	Number of posts	04 plus additional post to be created from time to
#	3A	Classification	Group – C
₹.	L Subject	to revision by the Govi. from times the control of	Pay Band-2: PB. Scale: Rs.5,310-24,000/- with Grade Pay: Rs.2100/-, subject to revision by the Govt. from time to time.
i. la Ide l Vet	ku sa Pu pu Pu pu	Method of recruitment (whether by direct recruitment or by promotion or by deputation / transfer) and percentage of the vacancies to be filled by various methods	By promotion from the cadre of LD Clerk-cum- Typist. If no suitable LD Clerk-cum-Typist is available for promotion, by direct recruitment. However, by initial absorption from the corresponding post.
) war ied th his w tign e	e us c n the isolor S/Ir	Age limit for direct recruitment ase of SL / SC / Govi, servacis SL / SC / Govi, servants shall not servant and above the general servants available to them	18 to 37 years. Upper age limit is relaxable by 5(five) years in case of ST / SC / Govt. servants, provided that the ST / SC / Govt. servants shall not get this relaxation over and above the general relaxation of 5 (five) years available to them.
ilohoodis (kg) (E) ((ic) (k (ma) (net g laterne en eter eng Di	Educational and other qualifications Figure Training University or and I Figure Training University or and I Figure Training T	Must have passed the Bachelor Degree Examination of any Indian University or any other Examination recognized as equivalent by the Government of India, and must be a holder of I(one) year Diploma in Computer Application in case of direct recruitment.
lusi ta	ere pass ref [185]	ha nor like this US year, of com-	For promotion: Must have put in not less than 05 years of service in the cadre of LD Clerk.
	8A	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion	Not applicable
	9A :	Whether Selection post or Non-Selection post	Non-selection
iv1-j=l,1	10A	Mode of selection if it is a Non-selection post	By absorption or promotion
	114	In case of recruitment by promotion / deputation / transfer, grades from which promotion / deputation / transfer is to be made	From the cadre of LD Clerk-cum-Typist.
plant	12A	If a DPC exists, what is the composition	Not applicable
plical		Circumstances in which TPSC is to be consulted in making recruitment	Not applicable

1B	Name of post	LD Clerk-cum-Typist
2B	Number of posts	12 plus additional post to be created from time to time
3B	Classification	Group – C
4B	Scale of pay	Pay Band-2: PB. Scale: Rs.5,310-24,000/- with Grade Pay: Rs.1800/-, subject to revision by the Govt. from time to time.
5B	Method of recruitment (whether by direct recruitment or by promotion or by deputation / transfer) and percentage of the vacancies to be filled by various methods	By direct recruitment or by deputation
51. J.S.	Age limit for direct recruitment	18 to 37 years. Upper age limit is relaxable by 5(five) years in case of ST / SC / Govt. servants, provided that the ST / SC / Govt. servants shall not get this relaxation over and above the general relaxation of 5 (five) years available to them.
ad Linnii Oli lini	Educational and other qualifications	Must have passed the Higher Secondary Examination of any Indian Board or any other Examination recognized as equivalent by the Government of India, and must be a holder of I(one) year Diploma in Computer Application.
8B	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion	Not applicable
9B	Whether Selection post or Non-Selection post	Non-selection post in case of direct recruitment by absorption, promotion or transfer and selection in case of direct recruitment otherwise than by promotion or transfer.
	Mode of selection if it is a non-selection post.	By absorption from among the candidates who have served at least for 02 years or by transfer or promotion.
	In case of recruitment by promotion / deputation / transfer, grades from which promotion / deputation / transfer is to be made	Does not arise
12B	If a DPC exists, what is the composition	Not applicable
13B	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable

	1.0		
-	1C	Name of post	
		70	Group - D Employee (Peon / Night Guard / Orderly
	2C	Number of posts	
4.3		1 11/4	36 plus additional
* 5	į	Comment and	#16 plus additional post to be created from time to
	36		time
*02:	3C	Classification	
9			Group - D
	4C	Scale of pay	
ē		l Paj	Pay Band-2:
60	1 .	Al El	PR Cools B
		- W	PB. Scale: Rs.4,530-13,000/- with Grade Pay
to time	5.0	To the state of the property of the party of	
		Michod of recruitment	to time.
· A	Hirect	direct recruitment or by promotion or	100% by direct recruitment (80% through ope advertisement and 20% from any
edi-bilisanak	'm ro	by deputation / transfers)	advertisement and 20% from (80% through ope
-HE10H (4	VY 5 (by deputation / transfer) and percentage of the vacancies to be filled by various methods	ge eligible LSWs (Attender / 6
Fruit Land	150 1 4	mathe de linea by various	Water Carrier / 11-1
unguer auf	60	of the vacancies to be filled by various	Water Carrier / Helper in various designation) of contract basis.
15 1/ 1/	-1	Age limit for direct recruitment	
Citives week	A THOUSE	Age milit for direct recruitment L. Uppur age limited religation by the of ST / BC / Sum supposed.	10 to 3/ Vegre Unner
	~ 11. 2	StaffT/SC/Sem wrose (1	S(five) years in case of ST / SC / C
		ise of ST 7 BC 7 Gom spread : If 7 BC 7 Gover servants 2 45, mm :	5(five) years in case of ST / SC / Govt. servants. provided that the ST / SC / Govt. servants shall not get this relaxation over and
5: TUU5: 1/4	iro taka	o river said above the general	get this relayation and foot, servants shall not
			get this relaxation over and above the general relaxation of 5 (five) years available of the general
ivanirda	7 -	Educational and other qualifications	
o These to		ALLOW TO A STREET THE STREET OF THE STREET O	triminum concentrational quality
1		The Space of the second	be Class VIII (eight) passed for II
- Canadalia ្រ	<i></i>		be Class VIII (eight) passed for all categories of candidates.
. 0	C		took to a
Warn Tirate.	V	Whether age and educational	11
1	; 4	uaiiiications prescribed con it	Not applicable
į.	r	ecruitment will apply in case of	2 - 4 Ave.
	! D	romotion apply in case of	7 7860 - 513
91	EIN	hether Colerati	
Producto.	1	hether Selection post or Non-Selection	Non-selection
10			
= ; 10 4∪, yusi :	C W	hether Selection post or Non-Selection	the state of the s
			2(two) years
	E In	case of recruitment by promotion /	
	do	onto bromotion /	Not applicable
	· uc	putation / francfor and a	
		Putation / Hansler grades c	F 0 20 0 0 0
	pr	omotion / deputation / transfer is to 1	With the William I.
	: pr	omotion / deputation / transfer is to be de	**** ** **** 1
-12F	: pr	omotion / deputation / transfer is to be de	Marie de Marie II.
-12H	proma ma	omotion / deputation / transfer is to be de DPC exists, what is the composition	**** ** **** 1
	proma ma	omotion / transfer, grades from which omotion / deputation / transfer is to be de DPC exists, what is the composition	Not applicable
-12H	proma ma E If a	omotion / transfer, grades from which omotion / deputation / transfer is to be de DPC exists, what is the composition cumstances in which TPSC is the	Not applicable
	proma ma E If a	omotion / transfer, grades from which omotion / deputation / transfer is to be de DPC exists, what is the composition	Not applicable

THIRD SCHEDULE

Syllabus and Rules for the Competitive Examination

(see rule 8 (ii))

The Competitive Examination shall include the following subjects and each subject will carry the number of marks shown against it.

WRITTE	EXAMINATION: 60 MARKS IN TOTAL
- T	WINATION: 60 MARKS IN TOTAL

[WKII	TEN EXAMINATION: 60 MARKS IN TOTAL	
Parts	Subjects		
		Standard and Scope of the Written Paper	Marks
1	English	This part of the written paper will be set to test the	40
an Gengali mio English narratio	п: voice become		
will be that of HS (42 States) Lyads		Tripura Board of Secondary Education	
to the contribute in making the contribute of	Mathematics	of accuracy of the candidate in making accuracy of the candidate in making accuracy.	10
THE WHITE PROCE WITH be set	General		
TOTAL CONTRACTOR OF THE PARTY O	Knowledge		10
A respected of candidates word light in spinors the	Current Affairs	usual grounding in subjects taught in Solution having had the	
PARA STATE OF THE BEGINS HAVE STATE OF THE S		to make intelligent interest in thing around them. ACTICAL EXAMINATION- 25 MARKS	

1 1	Practical	For direct recruitment to all other posts	
	Examination	Te district to all other posts	25

VIVA VOICE: 15 MARKS

	va Voice For direct recruitment to all o	
Rule A: A Sele	ction Committee consisting of the N	other posts 15
Three	District Secretaries Deputy Secretaries	Secretary, TSLSA as the Chairman

the Member Secretary TSland Three District Secretaries, Deputy Secretary, TSLSA to be co-opted by him as Members will be responsible for setting the question papers and for conduct of the e de servicio pepera ansvarious tests / examinations / interviews.

WARREST WARREST

For direct recruitment to the post of Stenographers, candidates will be required to undergo a written test of 25 marks, dictation / shorthand test consisting of 60 marks followed by interview for which 15 marks is allotted. Candidate's equivalent to four times Common Conditions a Cathe number of advertised posts of Stenographer, in order of merit, will be called for the rapates acometer of parte Interview.

Rule C:

For direct recruitment to the post of Group - D Employees, candidates will be required to undergo an Objective Type Test consisting of 25 marks of less than one hour duration followed by viva voce for which 15 marks is allotted. Candidates equivalent to six times the number of posts advertised, in order of merit, will be called for the over of mern. Vinterview. 100 in the

In viva voce consideration will be given to the candidate's personality, character. candidate a sintelligence and general suitability. Suitable questions designed to throw light on those matters may be asked.

hasibə examination,

For recruitment to all other posts, the written examination will consist of 60 marks Laphors assemination will whereas practical examination will consist of 25 marks and Viva Voice 15 Marks as in the tables above. Candidates equivalent to six times the number of posts advertised, in easy proces the fitting Corder of merit, will be allowed to sit in the practical examination.

FOURTH SCHEDULE FORM - A (see rule 8 (iii))

1/24 Ho.

To

The Member-Secretary,

Tripura State Legal Services Authority.

Affix self-attested recent Passport Size Colour Photograph

ojec	t: Application for the post of		under the TSLSA., Tripura.	
ſ	Your Advertisement bearing No the daily local newspaper the	ه د د د د امريمي	dated published indated on the above subject	
			and of the post of	•
s-a, c	With reference to above I would li	ke t	o offer myself as a candidate for one of the post of	
43,		ess	my particulars are as follows:	_
51. T	Name of the post applied for	:[1
<i>)</i> 1.	waite of the post applied		8	
02. İ	Name of the Applicant	:	,	
	(in Block Letters)		01.71.4	1
03.	Father's / Husband's Name		Shri / Late	
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	Age as on the Date of		YYDD	1
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Printed at the Tripura Government Press, Agartala.



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, March 27, 2015 A. D., Cheitra 6, 1937 S. E.

PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treas yetc.

GOVERNMENT OF TRIPURA LAW DEPARTMENT SECRETARIAT : AGARTALA

27
Dated, Agartala, the 12th March, 2015.

MOTIFICATION

In exercise of the powers conferred by sub-sections (1) and (2) of Section 28 of the Legal Services Authorities Act, 1987 (Central Act No. 39 of 1987) the State Government, in consultation with the Chief Justice of the High Court of Tripura, makes the following rules to amend the Tripura State Legal Services Authority (Conditions of Service and the Salary and Allowances of the Officers and other Employees) Rules, 2012.

1. Short title and commencement : -

- (i) These rules may be called "The Tripura State Legal Services Authority (Conditions of Service and the Salary and Allowances of the Officers and other Employees) (Amendment) Rules, 2015";
- (ii) They shall come into force on the date of their publication in the official gazette.

2. Amendment of First schedule :-

The 'FIRST SCHEDULE' to the Tripura State Legal Services Authority (Conditions of Service and the Salary and Allowances of the Officers and other Employees) Rules, 2012, (hereinafter referred to as the principal rules) shall be substituted, with the following:

Tripura Gazette, Extraordinary Issue, March 27, 2015 A. D.

"FIRST SCHEDULE

Sanctioned Posts in the Service

Name of posts	Number of Posts					
	TSLSA	HCLSC	DLSAs	SDLSCs		
Office Superintendent	01	LANCE CO.		124220000		
Accountant	01		New Company			
Head Clerk	02	AERONADDA	***************************************	ge and the time of the state of		
UD Clerk	01		03			
Stenographer	01			6) 20 00 10 10 10 10 10 10 10 10		
LD Clerk Cum-Typist	03			12		
Driver	02	2000 00 V	NOT100-4-	All from the regard for the last		
Group D (Peon) Orderly Night Guard	03 02 01		03	12		
	Office Superintendent Accountant Head Clerk UD Clerk Stenographer LD Clerk Cum-Typist Driver Group - D (Peon) Orderly	Office 01 Superintendent Accountant 01 Head Clerk 02 UD Clerk 01 Stenographer 01 LD Clerk Cum-Typist 03 Driver 02 Group - D (Peon) 03 Orderly 01	TSLSA HCLSC	TSLSA HCLSC DLSAs		

Amendment of Second Schedule :

In the existing "second schedule" of the Principal Rules, shall be substituted with the following :

1. OFFICE SUPERINTENDENT

St. No.	Name of post	Office Superintendent
(i)	Number of post	01
(ii)	Classification	
(481)	Similar part	Group – B (non-gazetted) Pay Manif – # ; PB. Scale: ₹ 9,570-30,000/- with Grade Pay: ₹ 2,600/-, subject to revision by the day's from time to light
(iv)	Method of recruitment (whether by direct recruitment or by promotion or by deputation/transfer) and percentage of the vacancies to be filled by various methods.	By Promotion from the post of Head Clerk If no suitable Head Clerk is available fo promotion, by direct recruitment.
(v)	Age limit for direct recruitment	18 to 40 years. Upper age limit is relaxable by 5(five) years in case o ST/SC/Govt. Servants.
(vi)	Educational and other qualifications	Must have passed the Bachelor Degree Examination of any Indian University or any other Examination recognized as equivalent.
	مهر پیشون مین	In case if direct recruitment, preference will be given to those having adequate knowledge in computer.
		For promotion: Must have put in not less than 05 years of qualifying service as Head Clerk.
(vii)	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	-No-
(viii)	Whether Selection, if it is a Non- Selection post	Selection post
(ix) 	Mode of selection, if it is a Non- Selection post	By promotion or direct recruitment
(x)	In case of recruitment by promotion/ deputation/ transfer, grades from which	From the post of Head Clerk
·	promotion/deputation/ transfer is to be made	an en an
(xi)	If a DPC exists, what is the composition	DPC does not exist
xii)	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable

2. ACCOUNTANT

SI.	The state of the s	
No (i)		Accountant
(88)	Number of post	01
(111)		Group - C (non-gazetted)
(2.13)	Scale of pay	Pay Band – 2 : PB. Scale : ₹ 5,310-24,000/- with Grade Pay : ₹ 2,400/- subject to revision
(iv)	Method of recruitment (whether by	by the Govi. Irom time to time
1 ' '	direct recruitment or by promotion	By Promotion from the nost of UD CL
		Indvitig tive vears experience in the
	percentage of the vacancies to be	U.U.U. II TO SUITABLE LID Clerk is qualitate
	med by various methods	for promotion. By direct recruitment.
(v)	Age limit for direct recruitment	
(vi)		18 to 40 years. Upper age limit relaxable by 5(five) years in case ST/SC/Govt. Servants.
(41)	Educational and other qualifications.	Must have passed the Bachelor Degree Examination of any Indian University any other Examination recognized
		Must have put in not less than 05 years
(vii)	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	service in the post of U.D. ClerkNo-
(viii)	Whether Selection, if it is a Non-	
	selection post	Selection post
(xi)	Mode of selection, if it is a Non- Selection post	By promotion or direct recruitment
x)	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion/deputation/ transfer is to be made	From the post of UD Clerk
xi)	If a DPC exists, what is the composition	-No-
Xii)	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable

3. HEAD CLERK

SI.	Name of post	Head Clerk
No.	Number of posts	02
(i)_	Classification	Group - C (non-gazetted)
(ii) (iii)	Scale of pay	Pay Band – 2: PB. Scale: ₹ 5,310-24,000/- with Grade Pay: ₹ 2,400/-, subject to revision by the Govt. from time to time
	Method of recruitment (whether by direct recruitment or by promotion or by deputation/transfer) and percentage of the vacancies to be filled by various methods.	
v)	Age limit for direct recruitment	relaxable by 5(five) years in case of ST/SC/Govt. Servants.
vi)	Educational and other qualifications	Must have passed the Bachelor Degree Examination of any Indian University or any other Examination recognized as equivalent. In case if direct recruitment, preference will be given to those having adequate knowledge in computer.
	Accesses 2	For promotion: Must have put in not less than 05 years of qualifying service as UD Clerk.
(vii)	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	-No-
(viii)	Whether Selection, if it is a Non-Selection post	Selection post
(ix)	Mode of selection, if it is a Non- Selection post	By promotion or direct recruitment
(x)	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion/deputation/ transfer is to be made	All are such about any or a first
(XI)	If a DPC exists, what is the composition	-No-
(xii)	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable

4. Upper Division CLERK

SI.		Upper Division Clerk
(i)	Number of posts	04 plus additional post to be created from
(ii)	Classification	time to time
(111)		Group – C
	or puy	Pay Band – 2:
	-	PB. Scale: ₹ 5,310-24,000/- with
		Grade Pay : ₹ 2,100/-, subject to revision by the Govt. from time to time
(iv)		By promotion from the
	direct recruitment or by promotion	By promotion from the cadre of LD Clerk- Cum-Typist. If no suitable LD Clerk-Cum-
	or by deputation/transfer) and	
	percentage of the vacancies to be	recruitment. However, by initial absorption
-, -,	filled by various methods.	from the corresponding post.
(v)	Age limit for direct recruitment	18 to 40 years. Upper age limit is
		relaxable by 5(five) years in case o
	, ,	ST/SC/Govt. servants, provided that the
		ST/SC/Govt. servants shall not get this
	* e %	lelaxation over and above the general
		relaxation of 5(five) years available to
(vi)	Educational and other	men.
101)	qualifications	Must have passed the Bachelor Degree
	quantications	Examination of any Indian University of
		any other Examination recognized as
		equivalent by the Government of India
	a m	and must be a holder of 1(one) year
		Diploma in Computer Application in case
	4	of direct recruitment.
	and the same of th	For Promotion :
		Must have put in not less than 05 years of
		service in the cadre of L.D Clerk.
(vii)	Whether age and educational	Not applied to
	qualifications prescribed for direct	Not applicable
	recruitment will apply in case of	
	promotion.	
viii)	Whether selection post or Non-	Non-selection
ine)	selection post	
ix)	Mode of selection, if it is a Non-	By absorption or promotion
ac l	Selection post	
x)	In case of recruitment by promotion/ deputation/ transfer	From the cadre of LD Clerk-Cum-Typist
		II Whitehale Value of A Francisco
		и егж
<u> </u>	promotion/deputation/ transfer is to be made	**
ci)	If a DPC exists, what is the	- Not applicable
	composition	-P.F. Indusio
cii)	Circumstances in which TPSC is	Not applicable
	to be consulted in making	
1	recruitment	

5. STENOGRAPHER

SI. No.	Name of post	Stenographer
(i)	Number of post	01
(ii)	Classification	Group – C (non-gazetted)
(iii)	Scale of pay	Pay Band – 2: PB. Scale: ₹ 5,310-24,000/- with Grade Pay: ₹ 2400/-, subject to revision by the Govt. from time to time
(iv)	Method of recruitment (whether by direct recruitment or by promotion or by deputation/transfer) and percentage of the vacancies to be filled by various methods.	By direct Recruitment
(v)	Age limit for direct recruitment	18 to 40 years. Upper age limit is relaxable by 5(five) years in case of ST/SC/Govt. Servants.
(vi)	Educational and other qualifications	Must have passed the Bachelor Degree Examination of any Indian University or any other Examination recognized as equivalent with adequate experience in stenography and computer.
(vii) در	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	Not applicable
(viii)	Whether Selection, if it is a Non- Selection post	Selection post
(ix)	Mode of selection, if it is a Non- Selection post	By direct recruitment **
(x)	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion/deputation/ transfer is to be made	Not applicable
(xi)	If a DPC exists, what is the composition	Not applicable
(xii)	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable

^{**} As per the post creation order of the State Government communicated to SLSA by Law Department vide file no.F.2(15)-Law/Estt.2/2011 (Part)/2254-64 dated 10.07.2014, the post shall be filed up on contractual basis preferably from retired persons as per the existing norms circulated by Finance Department keeping a regular post in abeyance.

6. Lower Division Clerk-Cum-Typist

SI. No.	Name of post	Lower Division Clerk-Cum-Typist
(i)	Number of posts	15 plus additional post to be created from time to time.
(ii)	Classification	Group – C
(111)	Scale of pay	Pay Band – 2: PB. Scale: ₹ 5,310-24,000/- with Grade Pay: ₹ 1,800/-, subject to revision by the Govt. from time to time
(iv)	Method of recruitment (whether by direct recruitment or by promotion or by deputation/transfer) and percentage of the vacancies to be filled by various methods.	By direct recruitment or by deputation.
(v) ,	Age limit for direct recruitment	18 to 40 years. Upper age limit is relaxable by 5(five) years in case of ST/SC/Govt. servants, provided that the ST/SC/Govt. Servants shall not get this relaxation over and above the general relaxation of 5(five) years available to them.
(vi)	Educational and other qualifications	Must have passed the Higher Secondar Examination of any Indian Board or an other Examination recognized a equivalent by the Government of India and must be a holder of 1(one) year Diploma in Computer Application.
(vii)	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	Not applicable
(vili)	Whether selection post or Non- selection post	Non-selection post in case of dire recruitment by absorption, promotion transfer and selection in case of dire recruitment otherwise than by promotion or transfer.
(ix)	Mode of selection, if it is a Non- selection post	By absorption from among the candidat who have served at least for 02 years by transfer or promotion.
(x)	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion/deputation/ transfer is to be made	Does not arise
(xi)	If a DPC exists, what is the composition	- Not applicable
(xii)	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable

7. DRIVER

SI. No.	Name of post	Driver
(i)	Number of posts	02 Plus additional post to be created from time to time.
(ii)	Classification	Group – C
(III)	Scale of pay	Pay Band 2: PB. Scale: ₹ 5,310-24,000/- with Grade Pay: ₹ 1800/-, subject to revision by the Govt. from time to time
(iv)	Method of recruitment (whether by direct recruitment or by promotion or by deputation/transfer) and percentage of the vacancies to be filled by various methods.	Direct Recruitment (70% of total vacancy shall be filled by direct recruitment while the rest 30% shall be filled up by promotion from regular Group-D employees with valid driving license. In case no qualified Group-D employee is found for promotion said vacancies will be filled up by direct recruitment.
(v)	Age limit for direct recruitment	18 to 40 years. Upper age limit is relaxable by 5(five) years in case of ST/SC/Govt. Servants.
(vi)	Educational and other qualifications	 (i) Educational Qualification should not be less than Class VIII Standard. (ii) He must be a qualified Driver and possess commercial driving license. (iii) Must possess good moral character which shall be certified by
ا هدي	garanthi,	two respected persons unconnected with his or by his school or college and (iv) Must be certified to be medically fit by the competent medical authority of the Government of Tripura.
(vii)	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	-No-
(viii)	Whether Selection, if it is a Non- Selection post	Selection post
(ix)	Mode of selection, if it is a Non- Selection post	By promotion or direct recruitment
(x)	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion/deputation/ transfer is to be made	From the post of Group-D
(xi)	If a DPC exists, what is the composition	-No-
(xii)	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable "

8. Group - D Employee (Peon/Night Guard/Orderly)

SI. No.	Name of post	Group – D Employee (Peon/Night Guard/Orderly)
(1)	Number of posts	21 Plus additional post to be created from time to time.
(ii)	Classification	Group – D
(011)	Scale of pay	Pay Band – 1: PB. Scale: ₹ 4,530-13,000/- with Grade Pay: ₹ 1,200/-, subject to revision by the Govt. from time to time
(iv)	Method of recruitment (whether by direct recruitment or by promotion or by deputation/transfer) and percentage of the vacancies to be filled by various methods.	100% by direct recruitment (80% through open advertisement and 20% from amongst the existing eligible LSWs (Attendants/Gardener/Orderly/Water Carrier/Helper in various designation) on contract basis.
(v)	Age limit for direct recruitment	18 to 40 years. Upper age limit is relaxable by 5(five) years in case of ST/SC/Govt. servants, provided that the ST/SC/Govt. servants shall not get this relaxation over and above the general relaxation of 5 (five) years available to them.
(vi)	Educational and other qualifications	Minimum Educational Qualification would be Class VIII (eight) passed for all categories of candidates.
(vši)	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	Not applicable
441114	Whether Selection, if it is a Non- Selection post	Non-selection
(M)	Mode of selection post or Non- Selection post	2(two) years
Action in the second	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion/deputation/ transfer is to be made	Not applicable
(xi)	If a DPC exists, what is the composition	Not applicable
(zii)	Circumstances in which TPSC is to be consulted in making recruitment	Not applicable "

By order of the Governor,

D.M.Jamatia. L.R. & Secretary, Law. Government of Tripura.